

**DIVISION BENCH**

**ITEM NO.110**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**CP (CAA) No.7/ALD/2022, CA (CAA) 23/ALD/2021**

**(Second Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 25<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>GIGANTIC REAL ESTATE PRIVATE LIMITED WITH RUDRA REAL ESTATE PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>230/ 232 OF COMPANIES ACT, 2013</b>

**THROUGH PHYSICAL/VIRTUAL HEARING:**

**ORDER**

- 1. Due to paucity of time, the matter could not be taken up for hearing and therefore, it is adjourned for 9<sup>th</sup> May, 2024 at 3 p.m.**
- 2. Meanwhile, pleadings if any, wherever pending be completed by the RoC as well as Income Tax Department with advance copies to be supplied to the opposite side.**

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**25<sup>th</sup> April, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*